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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

O.A.NO.946/96

New Delhi, this the 7th day of February, 2000.

HON'BLE MR. JUSTICE V.RAJAGOPALA REDDY, V.C. (J)
HON'BLE MR. M.P.SINGH, MEMBER (A)

Shri Mahavir Chand Ramola, R/O
Qr.No.94/11, Sector-I, Pushp Vihar, New
Delhi - 110 017.Applicant.
(By Advocate: None)

VERSUS

1. Union of India through the Secretary, Deptt. of Culture, Ministry of Human Resource Development, Shastri Bhawan, New Delhi - 110 001.
2. The Director-General, Archaeological Survey of India, Janpath, New Delhi - 110 001.
3. The Superintending Archaeologist, Delhi Circle, Archaeological Survey of India, Safdarjung Tomb, New Delhi.
4. Sh. A.Satpathy
5. Sh. S.Prasad Sinha
6. Sh. Amar Singh
7. Smt. Veena Arora
8. Sh. Salim Ahmed
9. Sh. D.K.Kohli
10. Sh. Kishore Kumar
11. Smt. Charu Kalsi
12. Sh. D.Mallesham

....Respondents.
(To be served through respondent
No.3)

O R D E R (ORAL)

By Hon'ble Mr. Justice V.Rajagopala Reddy, VC (J):-

None appeared for the applicant even on the second call.

C&A

(2) (2)

2. The applicant challenges his seniority in the post of L.D.C. as reflected in the seniority lists of 1980, 1989 and 1.1.94. The delay in filing the OA is stated to be that he was giving repeated representations. It is not in dispute that the seniority list of 1.9.89 has been circulated. If the applicant is aggrieved by the seniority list, he should have questioned the same within the period of limitation. It is not in the interest of justice that after a lapse of several years, the position of seniority of several affected employees cannot be disturbed. Moreover, the OA is hit by the provisions of Section 21 of the Administrative Tribunals' Act.

In the circumstances, the OA is liable to be dismissed on laches and limitation. No costs.

m.p.singh
(M.P.Singh)
Member (A)

Andhra Pradesh
(V.Rajagopala Reddy)
V.C. (J)

/sunil/